

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

4b

OA No. 126/2021

Date of decision : 10.02.2021

Coram: Dr. Bhagwan Sahai, Member (A)  
Ravinder Kaur, Member (J).

Mr. Rinku Kumar,  
Age: 34 years, Occ: Service,  
Address: Quarter No.3B, Type-1, Sector-2,  
Ordnance Factory Chanda Estate,  
Tal. Bhadravati, Dist. Chandrapur,  
Designation: Store-keeper,  
Place of Employment: Ordnance Factory Chanda,  
Email: rinkukumar92834@gmail.com

.. Applicant.  
(By Advocate Shri Bharat G. Thorat).

## Versus

1. Union of India,  
Through the Secretary,  
Ministry of Defence, South Block,  
Delhi- 110 001.  
Email: rmo@mod.gov.in
2. Director General,  
Ordnance Factory Board, 10-A,  
Shaheed Khudiram Bose Road, Kolkata- 700 001.  
Email: webadmin.ofb@nic.in
3. Principal Director,  
Ordnance Factory Recruitment Board,  
Ambajhari, Nagpur- 440 021.  
Email: pdofrb.cfb@nic.in
4. General Manager,  
Ordnance Factory Chanda, Bhadravati,  
Dist. Chandrapur- 442 501.  
Email: ofch.ofb@nic.in
5. Mr. Surendra Ramesh Samrit,  
Age: Not known, Adult, Occ: Service,  
Add: Ordnance Factory of Chanda,  
Tal. Bhadravati, Dist. Chandrapur-442 501,

Email: ofch.ofb@nic.in

6. Ku. Shilpatai S. Ukey,  
Age: Not known, Adult, Occ: Servoce.  
Add: Ordnance Factory of Chanda,  
Tal. Bhadravati, Dist. Chandrapur-442 501,  
Email: ofch.ofb@nic.in

7. Mr. Sunil Vishwakarma,  
Age: Not known, Adult, Occ: Servoce.  
Add: Ordnance Factory of Chanda,  
Tal. Bhadravati, Dist. Chandrapur-442 501,  
Email: ofch.ofb@nic.in

.. **Respondents.**

Order (Oral)  
Per : Ravinder Kaur, Member (J).

**Present:**

Shri Bharat G Thorat, learned counsel for the applicant.

2. Heard him on the point of admission for a considerable amount of time.

3. He submitted that the applicant is presently working with the respondents as Store-keeper at Chandrapur Factory and has appeared in Limited Departmental Competitive Examination for the post of Chargeman. He further submitted that Respondent Nos. 1-4 have deliberately failed to evaluate the Answer Sheet as per the erroneous Final Answer Key due to which the applicant was awarded less marks. The applicant had filed a representation dt. 02.01.2021 to respondent No.3 (Principal Director) for rectification of the

final answer key but it has not yet been decided by the respondents.

4. In these circumstances, in the interest of justice, the respondents are directed to consider the representation of the applicant and dispose of the same by passing a reasoned and speaking order as per rules and regulations and relevant provisions of law within a period of eight weeks from the date of receipt of certified copy of this order and communicate the same to the applicant within two weeks thereafter. Ordered accordingly.

5. With the above directions, the OA stands disposed of. No order as to costs.

(*Ravinder Kaur*)  
Member (J)

(*Dr. Bhagwan Sahai*)  
Member (A)

*Ram.*

*JD  
16/2/21*

